

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No. 745/2020
(WPC No. 3801/2019)

This, the 03rd day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Rabia Naz

.....Applicant

(Ms. Mohd. Arif)

VERSUS

State of Jammu and Kashmir and others

..Respondents

(Mr. Rajesh Thapa proxy for Mr. Amit Gupta, AAG)

ORDER (ORAL)

Mr. Anand Mathur, Member (A):

The T.A. arises out of WP (C) No. 3801/2019 (T.A. No. 745/2020) wherein the relief was claimed against the post of Rebar-e-Taleem. It is not a civil post and the Tribunal does not have any jurisdiction. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(Anand Mathur)
Member (A)**

**(Rakesh Sagar Jain)
Member (J)**

JNS